

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

MA 188/12 & O.A. NO. 493 OF 2011

Thursday, this the 20th day of September, 2012

CORAM:

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

Thafeeju Rahman
Kundathumkara House
Kalpeni Island – 682 557

... Applicant

(By Advocate Mr. P.V.Mohanan)

versus

1. The Administrator
U.T.of Lakshadweep
Kavaratti – 682 555
2. Secretary
Directorate of Medical and Health Service
U.T.of Lakshadweep
Kavaratti – 682 555
3. Abdul Gafoor
Health Inspector, MPH
Community Health Centre
Androth, U.T.of Lakshadweep
4. H.M.Abdul Shukoor
Health Inspector,
Primary Health Centre Agatti
U.T.of Lakshadweep
5. S.M.Nameera
Health Inspector,
Primary Health Centre Kiltan
Residing at Zuhara Manzil Kilthan
U.T.of Lakshadweep
6. T.A.Shahadathil
Health Inspector,
Thajul Athahiya
Kadamath Island
U.T.of Lakshadweep ... Respondents

(By Advocate Mr. S.Radhakrishnan
Advocate M/s Dandapani Associates (R3-5))

The application having been heard on 20.09.2012, the Tribunal
on the same day delivered the following:



ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

When the case was taken up for consideration, we saw that in the original file, Annexure A-10 which is under challenge whereas copy served on the respondents with CAT seal is not the true copy rather the 1st para particulars of the order against which the application is made is stated to be 'Nil'. Office will verify as to how copy of OA 493/11 was accepted as true copy of the originals produced.

2. In the meantime, since MA for amendment is filed and even the copy submitted to the other side is not true copy, we think that the amendment to be incorporated are not pertinent to the OA without serving true copies on the other side. Hence OA is dismissed as withdrawn without prejudice to file separate OA and serving a true copy thereof..

Dated, the 20th September, 2012.



**K GEORGE JOSEPH
ADMINISTRATIVE MEMBER**



**JUSTICE P.R.RAMAN
JUDICIAL MEMBER**

vs